

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**

LOK SABHA

**UNSTARRED QUESTION NO. 1161.
TO BE ANSWERED ON MONDAY, THE 7TH DECEMBER, 2015.**

FDI INFLOW

**1161. SHRI P.K. BIJU:
SHRI INNOCENT:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) the total funds invested by the foreign companies including Non-Resident Indians (NRIs) during the last three years and the current year and the targets fixed for Foreign Direct Investment (FDI) inflow during the said period;
- (b) the number of foreign companies/ entrepreneurs allowed to set up industries in the country along with the number of foreign companies banned from making investment during the said period and the reasons therefor;
- (c) whether it has been recently reported by a global consultancy firm that India is the most favoured destination for foreign investment in the world and if so, the details thereof;
- (d) whether the Government proposes to review FDI norms to attract foreign investment and also to give special concession to investment by NRIs in various sectors under the FDI scheme; and
- (e) if so, the details thereof, along with review/study, if any, conducted by the Government to encourage investment by NRIs in the country and if so, the outcome thereof?

ANSWER

वाणिज्य एवं उद्योग राज्यमंत्री (स्वतंत्र प्रभार)(श्रीमती निर्मला सीतारमण)

**THE MINISTER OF STATE (INDEPENDENT CHARGE)
OF THE MINISTRY OF COMMERCE & INDUSTRY
(SHRIMATI NIRMALA SITHARAMAN)**

- (a): The total Foreign Direct Investment (FDI) including Non-Resident Indian (NRI) investments during the last three years and the current financial year (up to September, 2015) is as under :

Sl. No.	Financial Year	Total FDI inflow (in US\$ million)
1	2012-13 (P)	34,298
2	2013-14 (P)	36,046
3	2014-15 (P)	44,291
4	2015-16 (P) (upto September, 2015)	24,409

P – Provisional

Government does not fix targets for FDI inflows as FDI is largely a matter of private business decisions.

- (b):** Data in this regard is not maintained centrally. Investment by foreign companies in the country is governed by the FDI policy as well as the sectoral laws, regulations and policies.
- (c):** In November, 2015 a global consultancy firm namely Ernst & Young (EY) India conducted the India Attractiveness Survey 2015, where they had taken responses of 505 investors on three most attractive markets for investment. On the basis of response received from these investors and data provided by FDI Markets (a service of The Financial Times Limited), India ranked number one FDI destination in the world during the 1st half of 2015.
- (d)& (e):** Government has put in place a liberal and transparent policy for Foreign Direct Investment (FDI), including investments from Non-Resident Indians (NRIs), where most of the sectors are open to FDI under the automatic route. The extant policy allows special dispensation for NRI investments in construction development and civil aviation sector. Further, investment made by Non-Resident Indians under schedule 4 of FEMA (Transfer or issue of Security by Persons Resident Outside India) Regulations is deemed to be domestic investment at par with the investment made by residents. In order to attract larger investments, which are possible through incorporated entities only, the special dispensation of NRIs has been extended to companies, trusts and partnership firms, which are incorporated outside India and are owned and controlled by NRIs. Henceforth, such entities owned and controlled by NRIs will be treated at par with NRIs for investment in India.
